

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

3. IA 2609/2022
IN
C.P. (IB)/1409(MB)2020

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.09.2022**

Name of the Party: Pegasus Assets Reconstruction Private
Limited

Vs.

Radiance Properties (India) Private Limited

Section 7, 66(1) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

IA 2609/2022

1. Ms. Nikita Abhyankar, Ld. Counsel for the Applicant present. No representation on the part of the Respondent Nos. 3 to 6.
2. Ms. Shikha Jain, Ld. Counsel for the Respondent Nos. 1 and 2 undertakes to file Vakalatnama and seeks some time to file reply. Time granted. Counsel is directed to file reply within 14 days by duly serving a copy to the other side.
3. The Registry is directed to issue Court Notice to the remaining Respondents clearly intimating to the next date of hearing.
4. Counsel for the Applicant is directed to collect the Court Notice from the Registry/ Court Officer and served it upon the Respondents by all available means i.e. speed post/ registered post/ hand delivery/ email/ etc. and file proof of service within 7 days.
5. The Respondents are directed to file reply within 14 days from the date of receipt of Notice and served it upon the other side.
6. List this matter for further consideration on **21.10.2022**.

7. Both sides are directed to complete the entire pleadings on or before the next date of hearing.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)